

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 43**

**C.P. (IB)/235(MB)2024**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **02.05.2024**

NAME OF THE PARTIES:    **THE SOLAPUR DISTRICT CENTRAL CO-  
OPERATIVE BANK LTD. V/s SATISH  
BRAMHADEV MANE**

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

**C.P. (IB)/235(MB)2024**

- 1) None present for the Financial Creditor when the matter is called out. Mr. Raghunath Sarangpani, Chartered Accountant for the Resolution Professional and Ms. Prachi Wazalwar, Ld. Counsel for the Respondent/Personal Guarantor are present.
- 2) Authorised Representative for the Resolution Professional, on instructions, seeks some time to file and place on record their Report in the present matter.  
Time is allowed.

- 3) Resolution Professional shall file and place on record their Report well before the adjourned date and while preparing their Report Resolution Professional shall take into consideration the Response of the Personal Guarantor.
- 4) At request, stand over to 12.06.2024, for further consideration and hearing.

Sd/-

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Vedant Kedare